

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 121 of 2015

Dated: 1st October, 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Sasan Power Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors.

.... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Vishrov Mukherjee
Mr. Girik Bhalla

Counsel for the Respondent(s)

:

Mr. Sethu Ramalingam for R-1

Mr. G. Umapathy
Ms. R. Mekhala
Mr. Aditya Singh for R-2

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-3 to R-6

Mr. Bipin Gupta
Mr. Sunil Bansal for R-7 to 9

Mr. Alok Shankar
Mr. Mahip Singh for R-10

Ms. Swapna Seshadri
Ms. Neha Garg for R-13

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-14

ORDER

Learned counsel appearing for the parties seek some reasonable time to file consolidated written submission in the matter.

Submissions made by the learned counsel appearing for the parties, as stated above, are placed on record.

Learned counsel appearing for the parties are permitted to file their respective consolidated written submissions on or before 05.10.2018 after serving copy on the other side.

List the matter on **08.10.2018**, as requested by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Pr/js